

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 39(ND)/2017  
CA NO.

CORAM:



PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY: Gaurav Aggarwal & anr.  
Vs  
M/s. Divine Infracon Pvt Ltd.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DR. U.K CHAUDHARY,	Sn. Adv	PETITIONERS	
2.	MR. MANSUMYER SINGH,	Adv		
3.	MR. HIMANSHU VIJ,	Adv		
	SH. VIRENDER GANDE		Respondents	
	RA KESH KUMAR			
	P.K. SACHDEVA			
	YUVAJ KHANNA			

**ORDER**

In C.P. No.72(ND)/2016, the petitioner states that the pleadings are complete in the Company petition as well as in various other applications i.e. I.A. No.220 & 188 of 2016 as well as I.A. No.54 of 2017.





It has further been stated that reply to C.P. No.39(ND)/2017 shall be filed by the respondents within two weeks with a copy in advance to the Counsel for the petitioner in C.P. No.39(ND)/2017. Rejoinder, if any, be filed within a week thereafter.

List for arguments on 26.5.2017 along with C.P. No.72(ND)/2016 and 92(ND)/2016.

*Sd/-*  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
*Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
22.3.2017